

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:376
ANSWERED ON:20.11.2009
INCLUSION IN ST LIST
Pangi Shri Jayaram;Sardinha Shri Francisco

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of proposals for inclusion in the Scheduled Tribe list from individuals/organizations/State Governments/Union Territory Administrations;
- (b) whether the list for inclusion in the Scheduled Tribe list has been finalized;
- (c) if so, the details thereof alongwith reasons for each inclusion; and
- (d) if not, the reasons therefor and time by when the list would be finalized?

Answer

MINISTER FOR TRIBAL AFFAIRS(SHRI KANTI LAL BHURIA)

- (a): The Ministry of Tribal Affairs has over the years received proposals/requests for inclusion in the Scheduled Tribes' list in excess of 1000 from various Individuals/Organizations and State Governments/Union Territory Administrations, but the recommendations of the State Governments/Union Territory Administrations only are processed in terms of the Article 342 of the Constitution and the modalities laid down by the Government on 15/06/1999 for this purpose.
- (b) to (d): No, Madam. Inclusion & exclusion in the Scheduled Tribes' lists of States/Union Territories is an ongoing process.